

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3878

ANSWERED ON:12.08.2015

Merit Quota for NRIs

Noor Smt. Mausam

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has set apart a five percent merit quota exclusively for children of Indian workers in the Gulf countries who want to pursue higher education in India;
- (b) if so, the details thereof and the details of institutions in which the five percent merit quota is implemented and the criteria for selecting the institutions for the purposes;
- (c) whether this quota is likely to be extended to children of Indian workers in other countries; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS
GENERAL V.K. SINGH (RETD.)

- (a) The University Grants Commission (UGC) and All India Council for Technical Education (AICTE) have issued regulations to the Universities/Higher Education Institutions in the country for setting up five percent supernumerary quota (out of 15% supernumerary seats for Foreign Nationals/PIOs/NRIs) for the children of Indian workers in the Gulf countries who want to pursue higher education in India. This is subject to the availability of adequate infrastructure facilities in the institutions. However, the above provision is not applicable to National Institutes of Technology (NITs), Indian Institutes of Information Technology (IIITs), Schools of Planning and Architecture and five other premier technical institutions, in which admission of Foreign students/PIOs/ NRIs are done through Direct Admission of Foreign Students Abroad (DASA) Scheme. There is no such supernumerary quota in Indian Institutes of Technology (IITs).
- (b) All institutions approved by UGC and AICTE except those specified above are covered under the regulations for supernumerary seats for children of Indian workers in Gulf countries.
- (c)&(d) As per the existing provisions, NRI/PIO/Foreign students from any country can take admission under the 15 percent supernumerary seats in the institutions regulated by UGC and AICTE and the institutions covered under DASA Scheme.